# GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH & FAMILY WELFARE

### LOK SABHA UNSTARRED QUESTION NO. 416 TO BE ANSWERED ON 03<sup>rd</sup> February, 2023

### **CEILING OF CHARGES IN PRIVATE NURSING HOMES**

# 416. SHRI GIRIDHARI YADAV:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the absence of ceiling of the maximum charges of ICU, NICU, CCU of private Nursing Homes in the country, causes economic exploitation and if so, the details thereof;

(b) whether the Government proposes to fix the maximum charges of ICU, NICU, CCU of private Nursing Homes/Hospitals;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

# ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

(a) to (d) State/Union Territory (UT) Government takes appropriate steps to protect patients from instances of economic exploitation by health facilities. The records in this regard are not maintained centrally.

Government of India has enacted the Clinical Establishments (Registration and Regulation) Act, 2010 (CE Act, 2010) and notified Clinical Establishments (Central Government) Rules, 2012 for registration and regulation of clinical establishments (both Government and Private) in the country.

Under the Act, for registration and continuation, every clinical establishment is required to fulfill, among other conditions, the following conditions also:

i. Display the rates charged for each type of service provided and facilities available in the local as well as in English language at a conspicuous place for the benefit of the patients.

- ii. Ensure compliance with Standard Treatment guidelines issued by Central/State Government. Standard Treatment Guidelines for 227 medical conditions in Allopathy, 18 conditions in Ayurveda and 100 conditions in Siddha, have been issued.
- iii. Charge the rates for each type of procedure and service within the range of rates determined and issued by the Central Government in consultation with the State Government. For this, a standard list of medical procedures and standard template for costing have been finalized and shared with the States/UTs where the Act is applicable.

The Clinical Establishments Act, 2010 has been adopted by 12 States namely Arunachal Pradesh, Assam, Bihar, Haryana, Himachal Pradesh, Jharkhand, Mizoram, Rajasthan, Sikkim, Telangana, Uttar Pradesh, Uttarakhand and all Union Territories except Delhi.

In the States/Union Territories (UTs) where the said Act is in force, the clinical establishments are required to meet the norms such as minimum standards of facilities and services, minimum requirement of personnel, maintenance of records and reports and displaying of rates at a conspicuous place etc. The clinical establishments are also required to follow Standard Treatment Guidelines issued by the Central/State Governments and charge rates for each type of procedure and service within the range of rates determined. The National Council for Clinical Establishments have developed a standard list of medical procedures and a standard template for costing of medical procedures and shared the same with the States and Union Territories for appropriate action by them. The implementation and enforcement of the said Act is within the purview of the State/UT Governments.

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